

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/3185/2009,3311 - 3312/ 2009 – SM [BR]

Date 07/06/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S MAYOR INTERNATIONAL LTD.

39, MILE STONE, DELHI JAIPUR HIGHWAY,
SECTOR-35, GURGAON. (HARYANA)
M/S MAYOR INTERNATIONAL LTD.

Appellant

Vs
Respondent

C.C.E. DELHI III

I am directed to transmit herewith a certified copy of **Final order No. 281 -283 / 2011 —SM[BR]** Dated 31.5.2011
passed by the Tribunal under **Section 35-C(1) of Central Excises Act, 1944**

Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent

C.C.E. DELHI III

UDYOG MINAR, UDYOG VIHAR,
VANIJYA NIKUNJ, PHASE V,
GURGAON - 122016 (HARYANA)

2. Adv. / Consult

NONE:-----

3. C.D.R

4. Bar association, CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New

6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

7. Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi -

9. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road,
Ahmedabad-15

10. LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Harvana)

11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070

12. Office Copy

13. Guard file

2. M/S MAYOR INTERNATIONAL LTD.

2. M/S MAYOR INTERNATIONAL LTD.

39, MILE STONE, DELHI JAIPUR HIGHWAY,
SECTOR-35, GURGAON (HARYANA)

Assistant Registrar
(SM Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.
Principal Bench, New Delhi**

**COURT NO. IV
Excise Appeals No. 3185, 3311-3312 of 2009 (SM)**

[Arising out of the Order-in-Appeal No. 243-245/MA/GGN/2009 dated 07/09/2009 passed by The Commissioner (Appeals), Central Excise, Delhi – III, Gurgaon.]

For Approval and signature :

Hon'ble Shri Rakesh Kumar, Member (Technical)

1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?
2. Whether it would be released under Rule 27 of :
the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?
3. Whether their Lordships wish to see the fair :
copy of the order?
4. Whether order is to be circulated to the :
Department Authorities?

M/s Mayor International Ltd.

Appellant

Versus

CCE, Delhi – III, Gurgaon

Respondent

Appearance

None – for the appellant.

Mrs. Rimjhim Prasad, Authorized Representative (SDR) – for
the respondent.

CORAM : Hon'ble Shri Rakesh Kumar, Member (Technical)

DATE OF HEARING : 31/05/2011.

Final Order No. 281-283/2011 SM (Br) Dated : _____

Per. Rakesh Kumar :-

In this matter the notice for hearing had been sent to the appellants well in time and the same has been acknowledged by them. However, today when this matter was called none representing the appellants appeared for hearing. There is ~~totally~~ ^{absolutely} no response from the appellants. In view of this, the appeals are dismissed for non-prosecution.

(Dictated and pronounced in open court.)

(Rakesh Kumar)
Member (Technical)

PK